

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 2

IA Nos. 1499/2022, 676/2021  
in  
CP(IB) No. 138/Chd/Hry/2019  
(Admitted)

**IN THE MATTER OF:**

E2E Telelink Pvt. Ltd.

...Petitioner

Vs.

Cambridge Energy Resource Pvt. Ltd.

...Respondent

**Under Section:** 9, 33, 66(1), IBC 2016

**Order delivered on 10.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the RP:

Mr. Mast Ram Chechi, PCS

Mr. Shubham, PCS

For the RP in Person:

Mr. Vekas Garg

For the SRA in IA No. 1499/2022:

Dr. Rajansh Thukral, Advocate

For the Respondent No. 1:

Mr. Rakesh Kumar, Advocate

in IA No. 676/2021

For the Respondents Nos. 2 to 4:

Already proceeded ex parte vide

in IA No. 676/2021

order dated 15.04.2024

**ORDER**

**IA Nos. 1499/2022 and 676/2021**

A date is requested by Ld. Counsel for RP to argue IA No. 676/2021 because the substantial amount of Rs. 27 crores is involved in the present application. He is directed to argue this application along with the application i.e. IA No. 1499/2022, which is for approval of the Resolution Plan. Let the matter be listed on 24.07.2024 in the supplementary list.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti